

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2110
TO BE ANSWERED ON 29.11.2016

Curb on Air Pollution

2110. SHRI S.P. MUDDAHANUME GOWDA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the National Green Tribunal is not satisfied with the measures taken by the Government to curb the air pollution in most of the cities and towns in the country and if so, the details thereof;
- (b) whether the NGT has asked the Government to strictly implement all environmental norms to curb all types of pollution; and;
- (c) if so, the details thereof and the reaction of the Government thereto?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

(a) The National Green Tribunal (NGT) has held a number of hearings regarding measures taken to curb air pollution in cities and towns including the National Capital Region (NCR) and Punjab. In order to improve compliance with its directions in respect of NCR States/NCT of Delhi/Punjab, NGT has constituted a Centralized Monitoring Committee headed by Secretary, Ministry of Environment, Forest and Climate Change (EF&CC), and State Level Committees headed by Chief Secretaries of the NCR States/NCT of Delhi.

(b) & (c) The first meeting of the Centralized Monitoring Committee has been held on 17.11.2016. Apart from this, compliance with various directions issued by Government from time to time is reviewed at various levels. So far six meetings at the level of Minister and four meetings at the level of Secretary (EF&CC) have been held to review air pollution issues in NCR.
